



తెలంగాణ రాజపత్రము
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 20th March, 2018.

L. A. BILL No. 2 OF 2018.

**A BILL FURTHER TO AMEND THE TELANGANA
MEDICAL PRACTITIONERS REGISTRATION ACT,
1968.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Medical Practitioners Registration (Amendment) Act, 2018.

Short title
and
commence-
ment.

[1]

(2) It shall come into force on such date as the Government may, by notification, appoint.

Amendment of section 2. Act No. 23 of 1968.

2. In the Telangana Medical Practitioners Registration Act, 1968 (hereinafter referred to as the principal Act), in section 2,-

- (a) clause (dd) shall be omitted;
- (b) clause (gg) shall be omitted;
- (c) clause (ii) shall be omitted.

Amendment of section 15.

3. In section 15 of the principal Act, in sub-section (1),-

- (a) second proviso shall be omitted;
- (b) Explanation-2 shall be omitted.

Amendment of section 15AA.

4. In section 15AA of the principal Act,-

(a) in sub-section (1), the words "and posted for rural medical service", shall be omitted;

(b) sub-section (2) shall be omitted;

Amendment of section 15B.

5. In section 15B of the principal Act, the proviso shall be omitted.

STATEMENT OF OBJECTS AND REASONS

As per the provisions of the Telangana Medical Practitioners Registration Act, 1968 (Act No. 23 of 1968) all MBBS Graduates and Post Graduates (both Degree and Diploma holders) should undergo Compulsory Rural Medical Service and Compulsory Government service respectively. Without such tenure, they will not be issued Registration by the Telangana State Medical Council.

Due to the above requirement, every year about 1400 PG doctors are being posted by the Government for compulsory service as Senior Residents and are posted to various Government Hospitals in Hyderabad and in other Districts, incurring huge expenditure to a tune of Rs.82 crores per annum towards the payment of stipend.

Over the last one year, Government have sanctioned 2673 posts of specialists and super specialists in all required specializations in Vaidya Vidhana Parishad and other Government Teaching and Non-Teaching Hospitals. In view of the sanction of new posts by the Government under Director of Medical Education and Director of Public Health and Vaidya Vidhana Parishad, there will be adequate number of qualified Doctors at various levels in Primary, Secondary and Territory Hospitals. Hence, it may not be necessary to continue with the compulsory Government service for one year as Senior Residents in Government Hospitals.

Government have already exempted MBBS Graduates from Compulsory Government Service vide G.O.Ms. No.28, HM&FW (C1) Dept, dt. 30/4/2016.

No financial implications are involved in the matter.

The General Body of Telangana State Medical Council has passed resolution on 07.02.2018 to remove the above requirement of compulsory rural medical service and compulsory Government Service and to amend the Telangana Medical Practitioners Registration Act, 1968 (Act No. 23 of 1968) suitably by undertaking a legislation.

Accordingly, Government, after careful examination of the matter have decided to amend the Telangana Medical Practitioners Registration Act, 1968 (Act No.23 of 1968) as requested.

This bill seeks to give effect to the above decision.

Dr. C. LAXMA REDDY,
Minister for Medical & Health.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of the matter specified therein which is intended to cover matter of procedural in nature, is to be laid on the Table of both the Houses of the State Legislature and will be subject to any modifications made by the State Legislature.

The above provision of the Bill regarding delegated legislation is thus of normal type and is mainly intended to cover matters of procedure.

Dr. C. LAXMA REDDY,
Minister for Medical & Health.

**MEMORANDUM UNDER RULE 95 OF THE RULES
OF PROCEDURE AND CONDUCT OF BUSINESS
IN THE TELANGANA LEGISLATIVE ASSEMBLY**

The Telangana Medical Practitioners Registration (Amendment) Bill, 2018, after it is passed by both the Houses of the State Legislature may be submitted to the Governor for his assent under article 200 of the Constitution of India.

Dr. C. LAXMA REDDY,
Minister for Medical & Health.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.